

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.351/04

Friday this the 7th day of May 2004

C O R A M :

HON'BLE MR. K.V.SACHIDANANDAN, JUDICIAL MEMBER
HON'BLE MR. H.P.DAS, ADMINISTRATIVE MEMBER

Nina Selestin T.,
Berchmen's House,
Pallithura P.O.
Thiruvananthapuram - 695 586.

Applicant

(By Advocate Mr.P.N.Santhosh)

Versus

1. Union of India represented by
The Secretary, Department of Space
Administration, Government of India,
Anthareeksha Bhavan, Bangalore.
2. The Director,
Vikram Sarabhai Space Centre,
Thiruvananthapuram - 22.
3. The Senior Administrative Officer,
Recruitment Section,
Vikram Sarabhai Space Centre,
Thiruvananthapuram - 22.

Respondents

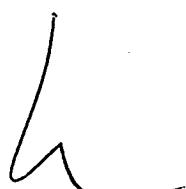
(By Advocate Mr.C.N.Radhakrishnan)

This application having been heard on 7th May 2004 the
Tribunal on the same day delivered the following :

O R D E R

HON'BLE MR. K.V.SACHIDANANDAN, JUDICIAL MEMBER

The applicant's family was evicted for acquisition of land
for the respondents establishment and as per the scheme, they
have agreed to give employment to the applicant in the
organisation. The applicant averred that she had already
submitted her name and other details and registered with the ISRO
but her candidature has not been considered by the respondents.
She further averred in the O.A. that by virtue of a notification
(Annexure A-6) dated 31.3.2004, she has also applied to the post

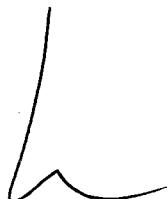


of Office Clerk B. Apart from that, she has filed a representation (Annexure A-7) dated 19.4.2004 which is pending consideration. Aggrieved by the inaction on the part of the respondents the applicant has filed this O.A. seeking following reliefs :

- a. declare that the applicant is entitled to get appointment in a suitable post in accordance with her qualification in the V.S.S.C/I.S.R.O., Thumba, Thiruvananthapuram on the status of evictee of the lands acquired by the respondents.
- b. direct the respondents to appoint the applicant to the post of Office Clerk B in one of the vacancies now available in the VSSC as evidenced by Annexure A-6 notification issued by the respondents.
- c. direct the respondents to consider the grievances raised by the applicant through her representation dated 19.4.2004 and pass appropriate orders in accordance with law, before finalizing the recruitment/selection as per Annexure A-6 notification.
- d. grant such other relief, as this Hon'ble Tribunal deems fit and proper in the nature and circumstances of the case including the cost of this proceeding.

2. When the case came up for hearing, Shri.C.N.Radhakrishnan took notice for the respondents. The learned counsel of the applicant submitted that he will be satisfied if a limited direction is given to the respondents to dispose of his representation with reference to the scheme and pass appropriate orders.

3. Considering the urgency in the matter, we feel that the ends of justice would be met if a limited direction is given to the respondents to dispose of the representation of the applicant with reference to the scheme and, therefore, we direct the 2nd respondent to dispose of the representation within a time frame



of two months from the date of receipt of a copy of this order.
There is no order as to costs.

(Dated the 7th day of May 2004)

H. P. Das

H. P. DAS
ADMINISTRATIVE MEMBER

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K.V. SACHIDANANDAN
JUDICIAL MEMBER